

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

**WEST ZONAL BENCH**

**SERVICE TAX APPEAL NO: 87052 OF 2015**

[Arising out of Order-in-Appeal No: NGP/EXCUS/000/APP/244/15-16 dated 28<sup>th</sup> July 2015 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals), Nagpur.]

Shaikh Husain Abdul Kadar  
Plot No. M-23, Maulana Azad Chowk, CIDCO  
Aurangabad – 431 003

*... Appellant*

*versus*

Commissioner of Central Excise, Customs & Service Tax  
N-5 Town Centre, CIDCO, Aurangabad – 431 003

*...Respondent*

**APPEARANCE:**

None for the appellant  
Shri Badhe Piyush barasu, Deputy Commissioner (AR) for the respondent

**CORAM:**

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)  
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

**FINAL ORDER NO: A / 85811 /2022**

|                   |            |
|-------------------|------------|
| DATE OF HEARING:  | 25/08/2022 |
| DATE OF DECISION: | 25/08/2022 |

**PER: C J MATHEW**

This appeal has been filed against order-in-appeal no.  
NGP/EXCUS/000/APP/244/15-16 dated 28<sup>th</sup> July 2015 of  
Commissioner of Central Excise, Customs & Service Tax (Appeals),

Nagpur.

2. None appeared for the appellant. We have heard Learned Authorised Representative.

3. On a perusal of the records, we find that, despite several notices having been issued, the appellant has not been represented in any of the hearings on days of listing for disposal. Accordingly, the appeal is dismissed in default for non-prosecution.

*(Operative Part of the Order Pronounced in Open Court on 25<sup>th</sup> August 2022)*

**(AJAY SHARMA)**  
***Member (Judicial)***

**(C J MATHEW)**  
***Member (Technical)***

*\*/as*